

Survey Committee, the forecast of power requirement by the end of the 7th, 8th and 9th five-year plans is as follows :—

Terminal year of five year plans	Peak demand (MW)	Energy requirement (MKWH)
7th Plan (1989-90)	49278	269379
8th Plan (1994-95)	78438	428613
9th Plan (1999-2000)	115400	684973

The studies conducted by CEA indicate that capacity addition of about 48000 MW in the 8th Plan and 62000 MW in the 9th Plan would be required to meet the demand.

The investment required during the 8th and 9th five-year plan periods to achieve this, is estimated to be of the order of Rs. 200,000 crores. This includes funds required for advance action on power schemes for benefits during the 10th five-year Plan and beyond. The present indications, however, are that on account of the likely constraints of funds, etc., the actual capacity addition during the 8th Plan period may be of the order of 38,000 MW as against the envisaged capacity addition of 48,000 MW.

(d) The steps taken to meet the power shortage and to improve the availability of power include expediting commissioning of additional capacity, improving the performance of the existing thermal power stations, reducing transmission and distribution losses, implementation of energy conservation and demand management measures, and implementing short gestation projects.

Consumer Councils in States

1629. SHRI PRAKASH V. PATIL : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether a number of States did not attend a meeting of the Central Consumer Protection Council held in September, 1987 and if so, the reasons thereof;

(b) whether some States have shown their reluctance to set up consumer protection councils as stipulated in the Central Act on the subject;

(c) if so, the names of the States where such councils are yet to be set up; and

(d) whether Government propose to give any direction in this regard to expedite the matter ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H.K.L. BHAGAT): (a) Representatives of 15 States and U.Ts. attended the meeting of the Central Consumer Protection Council held on 28 September, 1987. The representatives of the remaining States could not attend due to their other commitments.

(b) to (d) No State has shown reluctance to set up the Consumer Protection Council. So far, as per information available, the States of Andhra Pradesh, Assam, Bihar, Goa, Madhya Pradesh, Maharashtra, Mizoram, Rajasthan, Sikkim and Uttar Pradesh and Union Territories of A & N Islands, Chandigarh, Delhi and Pondicherry have set up the Consumer Protection Councils. The Central Government have repeatedly advised the States and Union Territories for establishing the statutory institutions conceived under the Act.

[Translation]

Setting up of petrochemical factories

1630. SHRI SARFARAZ AHMAD :
SHRIMATI MANORAMA
SINGH :

SHRI VILAS MUTTEMWAR :

Will the Minister of INDUSTRY be pleased to state :

(a) whether Government propose to set up six petrochemical factories in the country at a cost of Rupees 10,000 crores;

(b) if so, the time by which these factories will be set up and the names of

the places where these factories will be located; and

(c) the criteria to be adopted for the selection of sites for these factories ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) : (a) No, Sir.

(b) and (c) Do not arise.

[English]

Changes in Companies Act

1631. SHRI SRIHARI RAO :

SHRI K. RAMACHANDRA REDDY :

Will the Minister of INDUSTRY be pleased to state :

(a) whether the Chambers of Commerce and Industry have made any representation for carrying out drastic changes in the Companies Act to simplify the various provisions; and

(b) if so, the details thereof and the decision taken by Government in the matter; if any

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) : (a) Yes, Sir.

(b) The Companies (Amendment) Bill 1987, has been introduced in the Rajya Sabha on 31.8.87, to further amend the Companies Act, 1956, which includes, *inter alia*, provisions for simplification of some of the provisions of the Act.

World Bank aid for telecommunications sector

1632. SHRI SRIHARI RAO : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the total aid extended by the World Bank for the telecommunications

sector for schemes executed during the year 1987;

(b) the details of the projects in the telecommunications sector for which aid has been granted by the World Bank; and

(c) the steps proposed to ensure judicious utilisation of the aid and completion of the relevant projects according to schedule ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV) : (a) No scheme financed from the 9th World Bank loan will be commissioned in 1987.

(b) The Project includes procurement of optical fibre systems, Microwave Systems, Under-ground Cables, Digital Co-axial Equipments, Satellite Earth Stations, Cable PCM Systems, Multiplexing Equipments, and 60 MHz Co-axial Systems, besides Training and Consultancy.

(c) Schemes have been formulated for commissioning of the equipments on arrival.

Power plant based on paddy straw

1633. SHRI Y.S. MAHAJAN : Will the Minister of ENERGY be pleased to state :

(a) whether the Punjab State Electricity Board has finalised plans to set up a power plant based on paddy straw as a source of fuel in consultation with the Department of Non-Conventional Energy Sources;

(b) the running cost of production of electric power by the proposed power plant as compared to the conventional thermal power plants; and

(c) the rate of efficiency of the proposed plant at which it is expected to be operated ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) Yes, Sir.

(b) The cost of production of electric power through the agro thermal power